

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 1128 of 2020**

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Samshun Nisha Begum & Others ... **Petitioners**  
**-versus-**  
The State of Jharkhand ... **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN**  
**THROUGH VIDEO CONFERENCING**  
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**For the Petitioners :** Mr. Jitesh Kumar, Advocate  
**For the State:** Ms. Jitendra Pandey, A.P.P.  
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**3/ 11.09.2020** The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel for the petitioners prays for some time to remove the defects.

Accordingly, list this case after six weeks.

**(Ananda Sen, J.)**